

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

15.

C.P.(IB)/533(MB)/2021

CORAM:

SHRI RAJESH SHARMA  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 22.03.2022

NAME OF THE PARTIES:

Emes Trading Pvt. Ltd.

v/s.

Shree Naman Developers Pvt. Ltd.

SECTION: 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

The Court is convened through Video Conference.

1. Mr. Akash Agarwal i/b ABH Law LLP, Ld. Counsel for the Financial Creditor present. None present for the Corporate Debtor.
2. Counsel for the Financial Creditor submits that the matter has been amicably settled wherein against the claim of Rs.2.89 crore the settled amount is Rs.2.54 crore. Counsel seeks to withdraw the Petition. Allowed. In view of the amicable settlement between the parties, Petition [C.P.(IB)/533(MB)/2021] is hereby **dismissed** as withdrawn.

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)

Sd/-  
RAJESH SHARMA  
Member (Technical)